

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 293/MP/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003, Regulations 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking re-categorization of the Petitioner from entity covered by Regulation 17.1 (iii) of GNA Regulations (bulk consumer connected with ISTS) to an entity covered by Regulation 17.1(ii) of GNA Regulations (drawee entity connected to InSTS) with respect to its General Network Access dated 23.11.2023 (as amended) without any adverse consequences.

Petitioner : Avaada Green H2 Private Limited (AGH2PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AGH2PL
Shri Nived Veerapaneni, Advocate, AGH2PL
Ms. Shubham Mudgil, Advocate, AGH2PL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking a direction to the Respondent/CTUIL to re-categorize the Petitioner as an entity covered by Regulation 17.1(ii) of the GNA Regulations, i.e., a drawee entity connected with InSTS, from an entity covered by Regulation 17.1(iii) of the GNA Regulations, i.e., bulk consumers seeking to connect with ISTS, with respect to its existing 700 MW GNA_{RE} granted on 23.11.2023 (as amended), without any adverse implications under the Regulations. The learned counsel submitted that the Petitioner is setting up a 0.5 MTPA Green Ammonia Plant (the Project) at Gopalpur, Odisha and accordingly applied for and was granted the 700 MW GNA_{RE} under Regulation 17.1(iii) of the GNA Regulations at a planned ISTS substation, i.e., Gopalpur 765/400 kV Pooling Station. Subsequently, the Odisha Electricity Regulatory Commission issued the Open Access Regulations 2023, which allow the drawal of renewable energy (RE) transmitted over both ISTS and InSTS. Accordingly, the Petitioner took a decision to connect the Project with InSTS so as to optimise and maximise RE consumption by the Project and has secured a No Objection Certificate from OPTCL to connect itself with InSTS in terms of Regulation 17.1(ii) of the GNA Regulations. The learned

counsel submitted that the Petitioner plans to draw power from both within and outside the State of Odisha, thereby utilising both 700 MW GNA_{RE} on ISTS network and 700 MW Long-term Open Access on InSTS network.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Issue notice on maintainability of the Petition.

(b) The Respondent to file its reply on maintainability, if any, within five weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on 'maintainability' on **24.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)